

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 110

CP No. 81/Chd/Hry/2022

IN THE MATTER OF:

YNWH Educations Pvt. Ltd.

...Petitioner

Vs.

Registrar of Companies

...Respondent

Under Section: 252 (3)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 14.06.2024.

10.05.2024

Pooja

-Sd/-
Court Officer